Sub: Advertisement for engagement of Consultant on contractual basis in the National Green Tribunal, Principal Bench at New Delhi – reg.

Applications are invited from eligible candidates/retired government officials (Central/State/PSU) for engagement as Consultant on contractual basis for a period of 3 (three) months which may be further extended depending upon the performance/requirement or as may be decided by the Competent Authority, as per the following criteria.

<table>
<thead>
<tr>
<th>Sl. No</th>
<th>Name of the posts &amp; Number</th>
<th>Eligibility</th>
<th>Age limit</th>
<th>Place of assignment</th>
<th>remuneration</th>
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<tbody>
<tr>
<td>I.</td>
<td>Consultant - 02</td>
<td>Retd. From the office of Central / state Government / as per the requirement of assignment</td>
<td>Maximum of 62 years at the time of engagement</td>
<td>National Green Tribunal Principal Bench, New Delhi</td>
<td>To be decided by the Competent Authority</td>
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2. The terms and conditions for the above engagement shall be as follows:

i. The person engaged shall perform their duties as assigned by the controlling officer from time to time.

ii. The working hours of the NGT from 9:30 AM to 5:00 PM with lunch break of 30 minutes from 1:30 PM to 2:00 PM with Saturday working.

iii. One casual leave shall be given in a month, to be availed with prior permission.

iv. In special circumstances, a consultant can be called for service on holidays or duties can be assigned beyond normal working hours. The consultants are required to mark the biometric attendance.

v. The period of contractual engagement shall be decided by the Competent Authority, as per the requirement.

vi. National Green Tribunal, Principal Bench shall have the right to examine/review the service rendered by him.

vii. He shall perform his obligation with all necessary skills, diligence, efficiency and economy.

viii. During the term of service, he shall not engage himself in any private business of professional activity which could conflict with the interest of the Government.

ix. He shall treat all the information as confidential and use the same only for the purpose of the performance of service.

x. The service can be terminated at any point of time, without giving any notice and assigning any reason thereof.

Contd....2/
(2)

xi. The engaged persons, if absent from duty for more than seven days without
intimation and approval of leave, shall be liable to be dismissed from engagement
without giving any notice.

3. The Competent Authority reserves the right either to make engagement or may
proceed for engagement even though the candidates have applied for the posts.

4. Interested person may submit their bio-data with the particulars in the enclosed
format along with relevant documents to the "Registrar General, National Green
Tribunal, Principal Bench, Faridkot House, Copernicus Marg, New Delhi – 110001
on or before 15.10.2018 (5:00 PM).

(Dr. Saurabh Kulshreshtha)
Registrar General

Copy to:

1. PPS to Hon'ble Chairperson
2. PA to Hon'ble Judicial & Expert Members
3. PA to Ld. Registrar General
4. Ld. Registrar of all Zonal Bench (Bhopal/Chennai/Kolkata/Pune) to notify in the
   Notice Board.
5. Ld. Deputy Registrar (Admin./Judicial)
6. AAO cum DDO, NGT
7. All Section In-charge, NGT, PB
8. Computer In-charge for uploading on the website
9. Guard file
10. Concerned Office File
POST APPLIED FOR

1. Name
   (in block letters)

2. Fathers Name

3. Sex
   ...................(Male/Female)

4. Postal Address

5. Permanent Address

6. Contact No.
   (Mobile & Landline)

7. E-mail id

8. Fax No.

9. Date of Birth
   Years Months Days

9. Educational Qualification:

<table>
<thead>
<tr>
<th>Exam Passed</th>
<th>Board/University</th>
<th>Year of Passing</th>
<th>Duration</th>
<th>Subjects</th>
<th>Percentage</th>
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10. Professional Qualification:

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<th>Board/University</th>
<th>Years of Passing</th>
<th>Duration</th>
<th>Subjects</th>
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11. Experience:

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<th>Post held</th>
<th>From</th>
<th>To</th>
<th>Ministry/Department</th>
<th>Subject handled (in brief)</th>
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12. Any Other Information

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DECLARATION

I solemnly declare and affirm that the information given above is correct to the best of my knowledge and belief. In the event of any information being found false or incorrect or ineligibility being detected before or after the interview/selection/engagement, my candidature may be treated as cancelled and, I shall be liable for any action as the Tribunal may deem fit and proper.

Date:.........................

Place:.........................

(Signature)